

BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
(Through Video Conferencing)
Original Application No. 07/2018 (WZ)

IN THE MATTER OF:

MR. PRAKASH VIRSINGH ADHE & ORS. APPLICANT(S)

VERSUS

M/S KASHMIRA STONE CRUSHER & OR RESPONDENT(S)

WRITTEN SUBMISSIONS BY AND ON BEHALF OF

APPLICANT NO. 2-MR. KISHAN ADHE

1. I am original applicant no. 2 in this original application and I am residing at Village: Malegaon, Near Manmodi village, Post: Malegaon, Taluka: Jintur, District: Parbhani-431509 and I am farmer by occupation and this is the only mean of survival of me and my family. I am residing at the above stated rural area which is very remote drought area and having lack of basic infrastructure.
2. I state that, my previous lawyer has not given my brief and documents back to me and he has not attended the hearings and my co-applicant as well as my previous lawyer has not informed me about the ongoing proceeding through Video conferencing from principal bench reasons best known to them, but seems due to influence of the Polluter Respondent No. 1 to 3.
3. I recently on 28th of July 2020 come to know from my well-wisher that the hearing of my case is undertaken though VC and matter is scheduled for hearing on next day. So immediately I requested Adv. Nitin Lonkar to represent me and appear before the NGT.



4. I state that, due to COVID-19 pandemic the movements are restricted and basic infrastructure like transportation, courier & post, Xerox & Scanning etc. not available. So I could not send crucial documents to my advocate for adjudication of the case and therefore I instructed my lower to adjourn the matter in view to enable me enough opportunity to place on record the following documents:
- a. Proceedings initiated by Tehsildar for imposition of penalty of Rs. 3 crore for evasion of revenue loss on account of illegal stone extraction and its crushing.
 - b. Criminal proceedings initiated for Cheque bounce against royalty
 - c. Proceedings initiated by Collector for Brach of Seal of plant.
 - d. Physical Damage caused my family members due to explosion in the stone quarry and its Medical claim for them
 - e. Damage caused to my Agricultural and cultivation due to the air pollution caused by these crushers and Reports & Panchamana of Tehsildar, Talathi, and Agricultural officers
5. I state that, the MPCB reports copies and reply of other parties were not supplied to me and only three days' time were granted to file objections / rejoinder from 29.07.2020 in this COVID-19 pandemic having no availability of infrastructure to supply the basic documents to my present advocate and next hearing of matter was scheduled immediately on 06.08.2020.



- 6.. I state that, the documents from MPCB were received on 01.08.2020 through email of my present advocate and after going through the same, this applicant No. 2 got utter shock and surprise to this applicant no. 2 due to incorrect, false, suppression and misleading facts from MPCB. I approached the concern department for information, but none of the department is entertaining due to COVID-19 and therefore this Applicant No. 2 was not in position to file objection / rejoinder.
- 7.. Moreover I state that, there is no request for hearing though Video Conferencing on behalf of this Applicant No. 2 or I never instructed my previous lawyer and no such hearing is sought by this Applicant No. 2 as the matter is having technical aspects to show in physical hearing, which is not possible in virtual hearing.
8. I state that, the MPCB has filed false & misleading reports and there is no opportunity granted to this applicant no. 2 for rebuttal of the MPCB reports.
- 9.. I state that, the environmental Compensation is calculated by MPCB only for 150 days for violations of M/s. Kasmira Stone Crusher to the tune of Rs. 937500/- (Rupees Nine Lakhs Thirty Seven Thousands and five Hundreds Only), whereas crusher and mining is going on since 15 years. Therefore there is no calculation of amounts required for restitution and restoration of the area under environmental degradation and this amount of Rs. 937500/- is totally false and misleading and it is compromised



statement of MPCB and Respondent No. 1 at the cost of Mother Nature.

10. I state that, the Respondent No. 3- M/s. Krushan Stone Crusher is doing illegal mining in the area since more than 25 years without environment clearance, without consent to establish and without consent to operate and there is no compliance to environmental norms. There is no environmental damage calculated by MPCB intentionally and also restitution and restoration cost required for the area under environmental degradation by Respondent No. 3 is not calculated. Therefore the Reports, affidavits of the MPCB are false, bias, misleading and having absence of reality.
11. I state that, the pledging of the case are not completed. However the matter is reserved for the order is damaging legal rights of this Applicant No. 2.
12. I state that, I have appointed Advocate Nitin Lonkar on 29th July, 2020 and I am not able to provide the brief of the case as no brief is received from previous lawyer due to pandemic. It is important to note that this Applicant No. 2 is staying in rural area even having difficulty in mobile network and my present lawyer is staying in New Delhi.
13. In this circumstances, case has been reserved for Order which is completely unknown to the due process as establish by law.
14. **Submissions on behalf of Applicant No. 2**
 - a. Respondent No. 1 is the Stone Crushing unit and Respondent No. 2 is the owner of Respondent No. 1 carrying



illegal Stone Quarry activity for providing raw material of stones / black traps.

- b. Respondent No. 1-M/s. Kashmira Stone Crusher has obtained Consent to Establish (CTE) dated 18.11.2006 for establishment of the industry / plant, which was valid till commissioning and as per condition No. 8 of this CTE it was mandatory on part of this Respondent No.1 to obtain the consent to Operate for starting of commercial production. But this Respondent No. 1 is failed to obtain the CTO from MPCB.
- c. Respondent No. 1 himself has admitted in his letter dated 12.07.2017 that, the operation of the plant is undertaken from 1998 and has made excavation of 40574.86 Cu. Mtrs. of stone for which he has paid royalty of Rs. 7874212/- (Seventy Eight Lakhs Seventy Four Thousands two hundred and twelve rupees). {Annexure-A-1}
- d. Respondent No. 1 has obtained the Consent to Operate on 12.05.2017 without non-compliance to the terms and condition thereto and also in violation of terms and conditions of CTE dated 18.11.2006.
- e. There was no consent to establish from 1998 to 2006 and thereafter no consent to Operate till 11.05.2017 and Industry is operated without appropriate permissions.
- f. Also Tehsildar Jintur has directed vide notice dated 24.07.2020 to Respondent No. 1 & 2 to deposit an amount of



- Rs. 230000/- on account of their cheque bounce and this cheque bounce is nothing but the cheating. {Annexure-A-2}
- g. Therefore, Respondent No. 1 & 2 must be imposed with damages of more than Rs. 3 Crores for environmental compensation as well as cost of restitution and restoration.
- h. Respondent No. 3-M/s. Krushna Stone Crusher is the Stone Crushing unit and Respondent No. 2 is also the owner of Respondent No. 3 carrying illegal Stone Quarry activity for providing raw material of stones / black traps.
- i. Residential Collector of Parabhani has passed an Order dated 25.06.2020 for taking necessary action against Respondent No. 3 for illegal mining activities and crushing and during the visit it is found that there is illegal mining of 4450.48 Cu. Mtrs. and there is stock of fine aggregates to the tune of 337.90 Cu. Mtrs. and directed Tehsildar Jintur to take appropriate action against the Respondent No. 3 for recovery of the revenue loss. Therefore there is illegal crushing and mining carried out by the Respondent No. 3 and observation of MPCB in their site visit that unit is not in operational is totally false and baseless. Thus there must be strict action against these Respondent No. 2 & 3. {Annexure-A-3}
- j. Respondent No. 3-M/s. Krushna Stone Crusher is operating since more than 25 years without environment clearance, without consent to establish and without consent to operate



and there is no compliance to environmental norms, therefore respondent No. 3 should also be imposed with damages of more than Rs. 3 Crores for environmental compensation as well as cost of restitution and restoration.

- k. The damages to the farms on account of agricultural loss and physical damage to the family member causing leg broken amounting lifetime injury, This Applicant No. 2-Mr. Kisan Adhe may kindly be granted with compensation as this courts deem fit.
15. As the opportunity was not granted to this applicant No. 2 for adducing evidence pertaining to the environmental violations and loss of the applicant, the principle of natural justice is not followed.
16. Hence this written submission.

Date: 07.08.2020



Applicant No. 2
(Mr. Kisan Adhe)

नितिन लोणकर
Nitin Lonkar

(Advocate for the Applicant No. 2)

कश्मीरा स्टोन क्रे शर

मानमोडी रोड, मालेगांव, ता. जितूर, जि. परभणी

प्रति,
मा.तहसिलदार साहेब,
तहसिल कार्यालय जितूर

दिनांक : 12/07/2017

विषय :- गांण खनिज उत्खननाबाबतची भरणा करण्यात आलेल्या रॉयल्टीच्या रक्कमेचे विवरण सादर करणे बाबत.

संदर्भ :- मा.उपविभागीय अधिकारी सेलू यांच्या सोबत झालेली चर्चा दि.28/06/2017 रोजी

महोदय,

वरिल विषयी विनंती करण्यात येते की, मा.उपविभागीय अधिकारी सेलू यांच्या सोबत दि.28/06/2017 रोजी झालेल्या चर्चे नुसार आमच्या कडोल भरणा करण्यात आलेल्या रॉयल्टीची रक्कम व आम्ही उत्खनन केलेले दगड यांच्यालंस्तु फरकाच्या रक्कमेचे उत्खननाचे तपशीलवार विवरण याच्या सोबत देण्यात आहे. ते खालील प्रमाणे.

अ. क.	वर्ष	दर	चलनाद्वारे भरणा केलेली रक्कम	देयकातुन कपात करण्यात आलेली रक्कम	एकुण भरलेली रक्कम	रकमप्रमाणे येणारे परिमाण (Qty)
1	1998	28	12000		12000	428.57
2	1999	28	10000		10000	357.14
3	2000	28	10000		10000	357.14
4	2001	28	8000		8000	285.71
5	2002	28	10000		10000	357.14
6	2003	50	10000		10000	200.00
7	2004	50	10000		10000	200.00
8	2005	50	15000		15000	300.00
9	2006	50	15000	3175	18175	363.50
10	2007	100	19760	15568	35328	353.28
11	2008	100	104600	80292	184892	1848.92
12	2009	100	160000	304613	464613	4646.13
13	2010	100	236000		236000	2360.00
14	2011	200	100000	231432	331432	1657.16
15	2012	200	250000	31208	281208	1406.04
16	2013	200	50000	2050400	2100400	10502
17	2014	200	285800	1265844	1551644	7758.22
18	2015	200	75000	217044	292044	1460.22
19	2016	400	150000	1585076	1735076	4337.69
20	2017	400	558400		558400	1396.00
एकुण			2089560	5784652	7874212	40574.86

करिता विनंती की वरील प्रमाणे उत्खनन केलेल्या रॉयल्टीची रक्कम समायोजन करून

आम्हाला परवानगी देण्यात यावी ही विनंती

मति लिपी

माहितीचा अधिकारी (स्वाक्षरी)
जन माहिती अधिकारी तथा (पदनाम) अ.का. महसूल कार्यालयाचे नाव :- तहसिल कार्यालय, जितूर जि.परभणी
दिनांक :- 12/7/2017

तहसिल कार्यालय, जितूर
लिपीक अ.का. ना.त. तहसिलदार

आपला विश्वासु

कश्मीरा स्टोन क्रे शर
प्रबन्धक

नोटिस-

जा.क्र.2020/गौ.ख/कावी- 6064
तहसिल कार्यालय जितूर
दि.24.07.2020

प्रति,

कश्मीरा स्टोन क्रशर,
प्रो. प्रा. सौ. शिला रामराव पवार,
रा. जितूर

विषय :- मौजे मानमोडी शेत नं. ४२ व ४३ बाबत.

उपरोक्त विषयाच्या अनुषंगाने आपणास कळविण्यात येते की, आपण मौजे मानमोडी शेत नं. ४२ व ४३ येथील खदानी बाबत फरकाची रॉयल्टीची रक्कम ३३००००/- (अक्षरी तीन लक्ष तीस हजार रु.) पैकी १०००००/- (अक्षरी एक लक्ष रु.) दि.३१.१२.२०२१ रोजी भरले होते, व उर्वरित फरकाची रक्कम २३००००/- (अक्षरी दोन लक्ष तीस हजार रु.) रक्कमचे ०२ धनादेश या कार्यालयास सादर केले होते. परंतु सदर धनादेश बँकेत जमा केले होते, परंतु धनादेश शासन खाती जमा न झाल्याने बँकेशी दि.१७.०६.२०२० रोजी पत्रव्यवहार करून माहिती घेतली असता बँकेतील अधिकारी यांनी सदर धनादेशामधील खाते नं मध्ये रक्कम नसल्याचे कळविले आहे.

धनादेशाचा तपशील खालील प्रमाणे आहे.

अ.क्र	गावाचे नाव	धनादेश धारकाचे नांव	धनादेश क्र. व दिनांक	रक्कम	शेरा
०१	मौजे मानमोडी	आर के कॅन्स्ट्रक्शन	८७९५९४ दि.१५.०१.२०२०	१०००००/-	
०२	मौजे मानमोडी	आर के कॅन्स्ट्रक्शन	८७९५९५ दि.२५.०१.२०२०	१३००००/-	
				२३००००/-	

तरी वरील प्रमाणे रक्कम शासन खाती जमा न झाल्याने आपण शासनाची फसवणुक केलेली आहे. आपणास पुनश्च सुचित करण्यात येते की, वरील रक्कम ७ दिवसांच्या आत चलनाद्वारे शासन जमा करून त्या बाबतचा खुलासा सादर करावा, अन्यथा आपण शासनाची व या कार्यालयाची फसवणुक केली असून आपणाविरुद्ध नियमानुसार फौजदारी प्रक्रिया करण्यात येईल, यांची गांभिर्याने नोंद घ्यावी.

प्रतिलिपी,

1.मा.उपविभागीय अधिकारी सेलू यांना माहितीस्तव सविनय सादर

तहसिलदार जितूर

— स्वा —
तहसिलदार जितूर



महाराष्ट्र शासन
गौण खनिज विभाग
जिल्हाधिकारी कार्यालय परभणी
स्टेशन रोड परभणी

दुरध्वनी क्र. 02452-223702

E-mail ID: rdcparbhani@gmail.com

जा.क्र.२०२०/महसूल/गौख/कावी-

दि.२५/०६/२०२०

प्रति,

तहसीलदार,
जिंतूर

विषय :- गौण खनिजाचे अवैध उत्खनन व वाहतुक इत्यादी बाबत प्राप्त अर्ज / निवेदन कार्यवाहीस्तव पाठविणे बाबत.

- संदर्भ :- 1. या कार्यालयाचे पत्र क्र.२०२०/महसूल/गौख/कावी- दि.१६/०४/२०२०
2. आपल्या कार्यालयाचे पत्र क्र.२०२०/गौख/कावी-३६५ दि.११/०६/२०२०

उपरोक्त विषयी संदर्भीय पत्र क्र.१ अन्वये मौ.मालेगांव येथील गट क्र.७१ व ५३ मधील दगड खदान व स्टोन क्रशर अनाधिकृत असल्याने दि.११/०५/२०१७ रोजी मा.जिल्हाधिकारी व मा.तहसीलदार यांनी सील केल्यापासुन आजपर्यंत त्यावर दंडात्मक कार्यवाही झाली नसल्याने त्यांचे वर कार्यवाही करणे आणि मौ.डोनवाडा ता.जिंतूर येथील अवैध दगड उत्खनन करून गट क्र.४३ या गटात संबंधिताने खडीसाठा राखुन ठेवल्याने तो जप्त करून शासनाचा महसूल व दंड वसुल करण्यात यावा अशी विनंती केली असल्याचे आपणास कळवुन प्रकरणात कार्यवाही करणे बाबत सुचीत केले आहे.

प्रकरणात संदर्भ क्र.२ अन्वये मौ.मालेगांव येथील गट क्र.७१ व ५३ मधील दगड खदान व स्टोन क्रशर वरील साठ्याची तसेच मौ.डोनवाडा येथील खडीसाठ्याची मोजणी दि.१२/०६/२०२० रोजी ड्रोनव्दारे मोजणी करण्यात आलेली आहे. सदर मोजणी अहवालानुसार मौ.मालेगांव येथील गट क्र.७१ व ५३ मधील दगड खदान मधुन एकुण ४४५०.४८ ब्रास उत्खनन केल्याचे मोजणी अहवालात नमुद असुन मौ.मानमोडी ता.जिंतूर येथील स्टोन क्रशरवर एकुण ३३७.९० ब्रास साठा आहे. तसेच मौ.डोनवाडा ता.जिंतूर येथे एकुण १७.४२ ब्रास खडी साठा आहे.

सबब मोजणी अहवालाची प्रत यासोबत आपणास पाठविण्यात येत असुन प्रकरणात मोजणी अहवालानुसार संबंधित मौ.मालेगांव येथील गट क्र.७१ व ५३ मधील दगड खदान ताळमेळ करण्यात येवुन ताळमेळअंती भरणा केलेले स्वामित्वधन व उत्खनन केलेले ब्रास ची तफावत घेवुन संबंधिताकडुन प्रकरणात प्रचलीत शासन निर्णयानुसार महसूल वसुलीची कार्यवाही करण्यात यावी. तसेच मौ.मानमोडी ता.जिंतूर येथील स्टोन क्रशरवर एकुण ३३७.९० ब्रास साठा व मौ.डोनवाडा ता.जिंतूर येथे एकुण १७.४२ ब्रास खडी साठा याबाबत नियमानुसार चौकशी करून प्रचलीत शासन निर्णयानुसार कार्यवाही करावी व केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करण्यात येवुन तक्रारदार यांना आपल्यास्तरावरून अवगत करण्यात यावे.

सोबत - मोजणी अहवाल - ०३.

अपर जिल्हाधिकारी परभणी

जा क्र.2020/गौ.स/कावो
तहसिल कार्यालय जितूर

दिनांक:- 30 07.2020 887

प्रति,

श्री. विजय घुगे (अव्वल कारकुन-महसुल)
तहसिल कार्यालय जितूर

विषय:- - मौजे मालेगांव जि ता. जितूर येथील गट क्र. ७१ व ५३ या गटातील
स्टोन क्रेशरचे सील तोडले बाबत गुन्हा दाखल करणेबाबत.

संदर्भ:- या कार्यालयाची दि.१७.०६.२०२० रोजीच्या मंजुर टिपणीनुसार

उपरोक्त विषयाच्या अनुषंगाने आपणास आदेशित करण्यात येते की, ~~कश्मीर~~ ^{कुळा} स्टोन क्रेशर
प्रो.प्रा. शीला रामराव पवार रा. जितूर यांनी मौजे मालेगांव जि ता. जितूर येथील गट क्र. ७१ व ५३
मधील मा. जिल्हाधिकारी परभणी यांनी सदर स्टोन क्रेशर सील केले होते, परंतु सदर सील
~~कश्मीर~~ ^{कुळा} स्टोन क्रेशर प्रो.प्रा. शीला रामराव पवार रा. जितूर यांनी तोडले असल्याने त्याचे विरुद्ध
आपण सदर प्रकरणी गुन्हा दाखल करून FIR ची प्रत कार्यालयास तात्काळ सादर करावी.

तहसिलदार जितूर

प्रतिलिपी

1.मा.उपविभागीय अधिकारी सेलू यांना माहितीस्तव सविनय सादर

— स्वा —
तहसिलदार जितूर